HIGH COURT OF JUDICATURE AT BOMBAY
CIRCUIT BENCH AT KOLHAPUR

N O T I C E
(Partial Modification w.e.f. 19.10.2026)

I

In partial modification to the judicial assignment at the Circuit Bench at Kolhapur, which has come into effect from 10.08.2026 (Partially modified from 12.10.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 19.10.2026 :

Sr. No.	Sitting	Assignment
1	The Hon'ble Justice **SHARMILA U. DESHMUKH** **(Court Room No. 5)** **Third Floor, RCC Building** **[SINGLE BENCH – 1]** **THURSDAY & FRIDAY**	For admission, hearing, order matters and applications therein: (A) **First Appeals up to the year 2016.** (B) Second Appeals up to the year 2021. (C) **All Misc. Civil Applications.** (D) All Criminal Revision Applications. (E) **All Criminal Appeals.** (F) **All Criminal Writ Petitions pertaining to Single Bench.**
2	The Hon'ble Shri. Justice **SHAILESH P. BRAHME** **(Court Room No. 3)** **Second Floor, RCC Building** **[SINGLE BENCH – 2]** **Commercial Division**	For admission, hearing, order matters and applications therein: (A) All Civil Writ Petitions pertaining to Single Bench. (B) First Appeals from the year 2017 onward. (C) All Arbitration matters pertaining to Single Bench. (D) All matters under Companies Act pertaining to Single Bench. (E) **All Civil Revision Applications.** (F) **All other Civil work pertaining to Single Bench.**

		(G) **All Regular Bail Applications.** (H) **All Anticipatory Bail Applications**.
3	The Hon'ble Shri Justice **ABHAY J. MANTRI** **(Court Room No. 4)** **Third Floor, RCC Building.** **[SINGLE BENCH – 3]** **THURSDAY & FRIDAY**	For admission, hearing, order matters and applications therein: (A) All Appeals against orders. (B) All Criminal Applications u/s. 482 of Cr. P.C/528 of BNSS pertaining to Single Bench (other than quashing). (C) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS. (D) All other Criminal work pertaining to Single Bench. (E) **Second Appeals from the year 2022 onward.**

NOTE

In Partial modification to the Standing Order at the Circuit Bench at Kolhapur, which has come into effect from 10.08.2026 (partially modified w.e.f. 12.10.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 19.10.2026 :

1) **On Monday to Wednesday,** the urgent mentioning and placing of matters, if any, pertaining to Single Bench presided over by the **Hon'ble Shri. Justice Shailesh P. Brahme** will be allowed before the Single Bench presided over by **the Hon'ble Shri Justice Abhay J. Mantri** after the work of Division Bench comprising of the **Hon'ble Justice Sharmila U. Deshmukh** and **Hon'ble Shri. Justice Abhay J. Mantri** is over.

2) **On Thursday and Friday,** the urgent mentioning and placing of matters, if any, pertaining to Single Bench presided over by the **Hon'ble Shri. Justice Shailesh P. Brahme** will be allowed before the Single Bench presided over by **the Hon'ble Shri Justice Abhay J. Mantri.**

Dated this 13th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay.